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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1205/94.

Dt. of Decision : 26-9-94.

U.P. Ramaiah

.. Applicant.

Vs

1. Sri K.K. Madan
2. The Director General, Works,
C.P.W.D., Nirman Bhavan,
New Delhi - 110 011.
3. Sri Surendra Mohan
4. The Superintending Engineer, (Elect).,
HCEC, CPWD, Nirman Bhavan,
Hyderabad-500 195.
5. Sri S. Agarwal
6. The Executive Engineer, Elect.,
CPWD, Nirman Bhavan, Hyderabad-195.
7. Sri D.R. Krishna
8. Sri V.A.D. Kutty
9. The Chief Engineer, Electrical, (SWZ),
CPWD, New CGO Building, 3rd Floor,
New Marine Lines, Bombay-400 034. .. Respondents.

Counsel for the Applicant : Mr. C.Suryanarayana

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Ar

Copy to:-

1. Sri K.K.Madan, Director General (W),
Central Public Works Department, Nirman Bhavan, New Delhi-11.
2. The Director General, Works, C.P.W.D.
Nirman Bhavan, New Delhi-110 011.
3. Sri Surendra Mohan, SE(E)CPWD, Hyderabad
Central Electrical Circle, Nirman Bhavan, Hyderabad-500 195.
4. The Superintending Engineer(Elect), HCEC, CPWD,
Nirman Bhavan, Hyderabad-500 195.
5. Sri S. Agarwal, EE(E)HCED-I, CPWD, Nirman Bhavan,
Hyderabad-500 0195.
6. Hyderabad-500 195.
7. Sri D.R.Krishna, AEE, HCED-I, CPWD, Nirman Bhavan,
Hyderabad-500 195.
8. Sri V.A.D.Kutty, CEE (SWZ)? CPWD, New CGO Building, 3rd
Floor, New Marine Lines, Mah Bombay-400 034.
9. The Chief Engineer, Electrical(SWZ), CPWD, New
CGO Building, 3rd Floor, New Marine Lines, Bombay-400 034.
10. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyderabad.
11. One copy to Mr.N.R.Devarai, Sr. CGSC, CAT, Hyderabad.
12. One copy to Library, CAT, Hyderabad.
13. One spare.

kku.

240/2

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{ AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN }

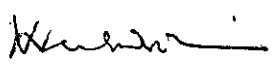
J U D G E M E N T

Heard Shri C. Suryanarayana, learned
counsel for the applicant and also Shri N.R.
Devaraj, Sr. Standing counsel for the Respondents.

2. The applicant ^{who} is working as AE (CPWD)
was transferred from Hyderabad to Madras by
impugned order dated 8-9-94 ^{issued} by R1 and the same
is assailed in this OA.

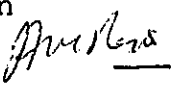
3. It is stated that as the applicant is
attributing malafides to R3 to 6 and 8 and 9, they
are being impleaded as Respondents,
but not by their designations. The respective
officers are impleaded by their names as parties.
After arguments are advanced for some time, the
learned counsel for the applicant submitted that
the applicant may be permitted to withdraw this
OA. // Accordingly, the OA is dismissed at the


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 26th September, 1994
Open court dictation

NS


Deputy Registrar (J)CC

~~By Registrar (J)CC~~

De order
12-05/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. K. RANGARAJAN : M (JUDGE)

DATE: 12-05-1994

ORDER/JUDGMENT

M.A. No. / R.A. / C.A. No.

in

O.A. No. 12-05/94

(T.A. No.)

(W.P. No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed *At the Admission stage*

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

